



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 25 जुलाई, 2024 / 03 श्रावण, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2024

No. HHC/Admn.6(23)/74-XVII.— Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to

87—राजपत्र / 2024—25—07—2024

(2505)

declare the Senior Civil Judge-cum-ACJM, Court No. 1, Hamirpur as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-cum-CJM, Hamirpur and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of class II to IV establishments attached to the aforesaid Court under Major head "2014-Administration of Justice" during the medical/commuted leave period of Sh. Surya Prakash, Senior Civil Judge-cum-CJM, Hamirpur or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2024

No. HHC/GAZ/14-306/09.—Hon'ble the Chief Justice has been pleased to grant 07 days earned leave *w.e.f.* 22-06-2024 to 28-06-2024 in favour of Ms. Neha Dahiya, Senior Civil Judge-cum-CJM, Sirmaur at Nahan, H.P.

Certified that Ms. Neha Dahiya is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Neha Dahiya would have continued to hold the post of Senior Civil Judge-cum-CJM, Sirmaur at Nahan, but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2024

No. HHC/Estt.3(406)/95-II.—05 days commuted leave *w.e.f.* 03-06-2024 to 07-06-2024 with permission to suffix Second Saturday & Sunday on 8th & 9th June, 2024 is hereby sanctioned, *ex-post-facto*, in favour of Shri Gopal Sawroop Kaushal, Deputy Registrar of this Registry.

Certified that Shri Gopal Sawroop Kaushal has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Gopal Sawroop Kaushal would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2024

No. HHC/Estt.3(409)/95-I.—05 days commuted leave *w.e.f.* 14-05-2024 to 18-05-2024 with permission to suffix Sunday on 19-05-2024 is hereby sanctioned, *ex-post-facto*, in favour of Shri Padam Dev Sharma, Deputy Registrar of this Registry.

Certified that Shri Padam Dev Sharma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Padam Dev Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge (I), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of District and Sessions Judge, Shimla and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of Class I to IV establishments attached to the aforesaid Court under Major head "2014-Administration of Justice" during the earned period of Sh. Bhupesh Sharma, District and Sessions Judge, Shimla *w.e.f.* 24-06-2024 to 29-06-2024 with permission to prefix and suffix 23-06-2024 and 30-06-2024 being Sundays, respectively or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge (I), Kangra at Dharamshala, H.P. as Drawing and Disbursing Officer in respect of the Court of District and Sessions Judge, Kangra at Dharamshala and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of Class I to IV establishments attached to the aforesaid Court under Major head “2014-Administration of Justice” during the earned period of Sh. Rajiv Bali, District and Sessions Judge, Kangra at Dharamshala *w.e.f.* 24-06-2024 to 29-06-2024 with permission to prefix and suffix 23-06-2024 and 30-06-2024 being Sundays, respectively or till he returns from leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/GAZ/14-220/96-II.—Hon'ble the Chief Justice has been pleased to grant 06 days' earned leave *w.e.f.* 24-06-2024 to 29-06-2024 with permission to prefix and suffix Sundays falling on 23-06-2024 and 30-06-2024, respectively in favour of Sh. Bhupesh Sharma, District and Sessions Judge, Shimla.

Certified that Sh. Bhupesh Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Bhupesh Sharma would have continued to hold the post of District and Sessions Judge, Shimla, but for his proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/GAZ/14-237/99-I.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 24-06-2024 to 29-06-2024 with permission to prefix and suffix Sundays falling

on 23-06-2024 and 30-06-2024, respectively in favour of Sh. Rajiv Bali, District and Sessions Judge, Kangra at Dharamshala, H.P.

Certified that Sh. Rajiv Bali is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Rajiv Bali would have continued to hold the post of District and Sessions Judge, Kangra at Dharamshala, but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/ Estt.3(408)/95-I.—06 days earned leave on and with effect from 24-06-2024 to 29-06-2024 with permission to affix Sundays falling on 23rd & 30th June, 2024 is hereby sanctioned, in favour of Shri Sanjeev Loyal, Secretary of this Registry.

Certified that Shri Sanjeev Loyal is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Sanjeev Loyal would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 22nd June, 2024

No. HHC/Estt.3(469)/96-I.—03 days earned leave with effect from 13-06-2024 to 15-06-2024 (for extended period) with permission to suffix Sunday on 16-06-2024 is hereby sanctioned, *ex-post-facto*, in favour of Shri Panne Lal, Assistant Registrar of this Registry.

Certified that Shri Panne Lal has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Panne Lal would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 24th June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Senior Civil Judge-cum-ACJM, Amb, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMFC, Court No. II, Amb and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014-Administration of Justice" during the earned leave period of Ms. Deepika Negi, Civil Judge-cum-JMFC, Court No. II, Amb *w.e.f.* 28-06-2024 to 06-07-2024 with permission to suffix 07-07-2024 being Sunday or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 24th June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan, H.P. as Drawing and Disbursing Officer in respect of the Court of Additional District and Sessions Judge-I, Solan and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014-Administration of Justice" during the earned leave period of Sh. Pankaj, Additional District and Sessions Judge-I, Solan *w.e.f.* 01-07-2024 to 12-07-2024 with permission to prefix 30-06-2024 being Sunday and suffix 13-07-2024 and 14-07-2024 being 2nd Saturday and Sunday or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 24th June, 2024

No. HHC/GAZ/14-273/03-I.—Hon'ble the Chief Justice has been pleased to grant 12 days earned leave *w.e.f.* 01-07-2024 to 12-07-2024 with permission to prefix 30-06-2024 being Sunday and suffix 13-07-2024 and 14-07-2024 being 2nd Saturday and Sunday, respectively in favour of Sh. Pankaj, Additional District and Sessions Judge-I, Solan, H.P.

Certified that Sh. Pankaj is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Pankaj would have continued to hold the post of Additional District and Sessions Judge-I, Solan, but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Rakesh Kumar Raheja s/o Sh. Jugal Kishor Raheja, r/o Behind LMS School Banjer, P.O. Bajaura, Tehsil Bhunter, Distt. Kullu (H.P.).

2. Heera Mani w/o Rakesh Kumar, r/o Behind LMS School Banjer, P.O. Bajaura, Tehsil Bhunter and Distt. Kullu (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Rakesh Kumar Raheja and Heera Mani have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 29-04-2007 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid.*

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 12-07-2024. The objections received after 12-07-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 13-06-2024 under my hand and seal of the court.

Seal.

Sd/
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Prateek Jaiswal s/o Sh. Praveen Jaiswal, r/o Natures Villa, Ward No. 8, Mahant Market, Near College Gate, Dhalpur, Kullu, Tehsil and Distt. Kullu (H.P.).
2. Ritu Seth d/o Sh. Bal Krishan, r/o 48-H, Rajpura Colony, Patiala, Punjab.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Prateek Jaiswal and Ritu Sethi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 02-12-2022 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 15-07-2024. The objections received after 15-07-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 15-06-2024 under my hand and seal of the court.

Seal.

Sd/
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Sh. Dinesh Kumar s/o Sh. Rajender Kumar, r/o Village Kandharal, P.O. Bharwana, Tehsil Palampur, District Kangra (H.P.).

2. Shanta Devi d/o Sh. Dhani Ram, r/o Village Jachhani, P.O. & Tehsil Bhunter, District Kullu (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Dinesh Kumar and Shanta Devi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 25-03-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 15-07-2024. The objections received after 15-07-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 15-06-2024 under my hand and seal of the court.

Seal.

Sd/-
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

In the Court of Sh. Raman Kumar Sharma, HAS, Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

1. Manoj Kumar s/o Sh. Mohan, r/o Village Shuru, P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.).

2. Rajni d/o Sh. Lakhan Singh, r/o H.No. 48, Lower Dana Bazar, Manali, Distt. Kullu (H.P.) A/P w/o Sh. Manoj Kumar, r/o Village Shuru, P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Manoj Kumar s/o Sh. Mohan, r/o Village Shuru, P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.) & Rajni d/o Sh. Lakhan Singh, r/o H.No. 48, Lower Dana Bazar, Manali, Distt. Kullu (H.P.) A/P w/o Sh. Manoj Kumar, r/o Village Shuru, P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 07-06-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence , this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 08-07-2024 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent , failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 10th day of June, 2024.

Seal.

Sd/-
*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

In the Court of Executive Magistrarte, Anni, Distt. Kullu (H.P.)

Lata Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Lata Devi d/o Sh. Bhagi Ram, r/o Village Parkot, P.O. Kamand, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum- Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Lata Devi d/o Sh. Bhagi Ram born on 18-05-1986 has not been entered in the record of Gram Panchayat Kamand.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Lata Devi d/o Sh. Bhagi Ram born on 18-05-1986, in the Panchayat record of Gram Panchayat Kamand, he/she/they may file his/her/their objections on or before 24-06-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 24th of May, 2024.

Seal.

Sd/-
*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

In the Court of Executive Magistrarte, Anni, Distt. Kullu (H.P.)

Sumitra Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Sumitra Devi d/o Sh. Haru Ram, r/o Village Shagan, P.O. Chowai, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Sumitra Devi d/o Sh. Haru Ram born on 01-07-1977 has not been entered in the record of Gram Panchayat Deuthi.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Sumitra Devi d/o Sh. Haru Ram born on 01-07-1977, in the Panchayat record of Gram Panchayat Deuthi, he/she/they may file his/her/their objections on or before 24-06-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 24th of May, 2024.

Seal.

Sd/-

*Executive Magistrate,
Anni, Distt. Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Kamal Kishor s/o Sh. Kushal Kumar, r/o Village and Post Office Patti, Tehsil Palampur, District Kangra (H.P.) presently residing at 12/5, Ward No. 2, Near Ramshilla, P.O. Dhalpur, Tehsil and District Kullu (H.P.).

2. Dimple d/o Sunder Singh, r/o Thadedhar, P.O. Sargha, Tehsil Nirmand, Distt. Kullu at present 12/5, Ward No. 2, Near Ramshilla, P.O. Dhalpur, Tehsil and District Kullu (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Kamal Kishor and Dimple have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-04-2016 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 15-06-2024. The objections received after 15-06-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 16-05-2024 under my hand and seal of the court.

Seal.

Sd/-

(VIKAS SHUKLA),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Tenzin Dundup s/o Sh. Sonam Ram, r/o Village Dunkhra, P.O. and Sub-Tehsil Jari, District Kullu (H.P.).
2. Pema Tolma Tamang d/o Sh. Samu Tenzin Tamang, Mugumkarmarong, District Mugu, Nepal.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Tenzin Dundup and Pema Tolma Tamang have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 07-01-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 15-06-2024. The objections received after 15-06-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 16-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(VIKAS SHUKLA),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Anand Sood s/o Sh. Ranjan Sood, r/o Ward No. 2, Akhara Bazar, Kullu, Tehsil & District Kullu (H.P.).
2. Dipali Sethi d/o Sh. Sanjay Sethi, r/o Village Seri Behar, P.O. Shamshi, Tehsil Bhunter, District Kullu (H.P.).

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Anand Sood and Dipali Sethi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 18-04-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 15-06-2024. The objections received after 15-06-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 16-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

1. Pariksha Thakur d/o Sh. Kali Dutt, r/o Village Dari, P.O. Dalasani, Tehsil Bhunter, District Kullu (H.P.).

2. Deepak Arora s/o Jitender Arora, r/o WZ-631-E, Sri Nagar, Shakurbasti, Rs. North West Delhi-110 034.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Pariksha Thakur and Deepak Arora have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-01-2024 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 16-06-2024. The objections received after 16-06-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 16-05-2024 under my hand and seal of the court.

Seal.

Sd/-
(VIKAS SHUKLA),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

In the Court of Executive Magistrate, Anni, Distt. Kullu (H.P.)

Pingla Devi

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Pingla Devi d/o Sh. Dudhi Ram, r/o Village Doghri, P.O. Deori, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-cum-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Pingla Devi d/o Sh. Dudhi Ram born on 01-01-1967 has not been entered in the record of Gram Panchayat Namhong.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant Smt. Pingla Devi d/o Sh. Dudhi Ram born on 01-01-1967, in the Panchayat record of Gram Panchayat Namhong, he/she/they may file his/her/their objections on or before 22-06-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 22nd of May, 2024.

Seal.

Sd/-
Executive Magistrate,
Anni, Distt. Kullu (H.P.).

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Manali, District Kullu (H.P.)**

In the matter of :

1. Kaleb Rai age 30 years s/o Sh. Jas Bahadur, r/o Village Harsing Hatta Kothi Gaon, Lebong, P.O. Lebong, District Darjeeling, West Bengal-734 105 at present residing at Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.) Adhaar No. 5203 3511 7870.

2. Pooja aged 25 years d/o Sh. Puran Chand, r/o Shivalik Colony, Village Kala Amb, Dera (190), Ambala, Haryana-134 203, Aadhar No. 7256 7854 2147 at present residing at Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Whereas Kaleb Rai age 30 years s/o Sh. Jas Bahadur, r/o Village Harsing Hatta Kothi Gaon, Lebong, P.O. Lebong, District Darjeeling, West Bengal-734 105 at present residing at Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.) Adhaar No. 5203 3511 7870 & Pooja aged 25 years d/o Sh. Puran Chand, r/o Shivalik Colony, Village Kala Amb, Dera (190), Ambala, Haryana-134 203, Aadhar No. 7256 7854 2147 at present residing at Village Chachoga, P.O. & Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 05-06-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 06-07-2024 to object registration of above marriage personally or through an authorized agent , failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 10th day of June, 2024.

Seal.

Sd/-

*Special Marriage Officer-cum-Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

ब अदालत सहायक समाहर्ता प्रथम श्रेणी तहसीलदार, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)

मिसल नं0 : 07 / 2024

तारीख मजरूआ : 23-02-2024

श्री हेम राज पुत्र श्री नरैन सिंह, निवासी मलुआ, डाकघर सिद्धपुर, तहसील धर्मपुर, जिला मण्डी (हि0 प्र0)।

बनाम

आम जनता

प्रार्थना—पत्र.—नाम दुरुस्ती बारे।

प्रार्थी उपरोक्त ने प्रार्थना—पत्र इस न्यायालय में इस आशय से इस न्यायालय में प्रस्तुत किया है कि उसका सही नाम हेम राज व पिता का नाम नरैन सिंह है परन्तु राजस्व रिकार्ड महाल मलुआ में गलती से हिम राज व पिता का नाम नरायण सिंह दर्ज है प्रार्थी ने अपने प्रार्थना—पत्र के समर्थन में नकल जमाबन्दी, आधार प्रति शपथ—पत्र साथ संलग्न प्रस्तुत कर रखा है।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति आम या खास को उपरोक्त नाम की दुरुस्ती बारे कोई उजर/एतराज हो तो वह 03-07-2024 को असालतन या वकालतन प्रातः 11.00 बजे अधोहस्ताक्षरी के कार्यालय में हाजिर होकर अपना एतराज लिखित या मौखिक पेश कर सकता है बसुरत गैरहाजिरी में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 24-04-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील धर्मपुर, जिला मण्डी (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसीलदार, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)

मिसल नं० : 26/2024

तारीख मजरूआ : 15-05-2024

पेशी दिनांक : 15-06-2024

श्री प्रीतम चन्द पुत्र केशव राम, निवासी लौगणी, डाकघर लौगणी, तहसील धर्मपुर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र.—मृत्यु तिथि दर्ज करने बारे।

प्रार्थी उपरोक्त ने प्रार्थना-पत्र इस न्यायालय में इस आशय से प्रस्तुत किया है कि प्रार्थी की दादी श्रीमती मथरा देवी पत्नी अच्छरू राम की मृत्यु दिनांक 04-08-1992 को हो चुकी है। प्रार्थी के अन्य सदस्य मथरा देवी की मृत्यु को ग्राम पंचायत लौगणी के रिकार्ड में गलती से दर्ज नहीं करवा सके अब प्रार्थी अपनी दादी की मृत्यु पंचायत रिकार्ड लौगणी में दर्ज करवाना चाहता है। प्रार्थी ने अपने प्रार्थना-पत्र के समर्थन में आधार प्रति, शपथ-पत्र साथ संलग्न प्रस्तुत कर रखा है।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति आम या खास को उपरोक्त मृत्यु दर्ज करने बारे कोई उजर/एतराज हो तो वह 15-06-2024 को असालतन या वकालतन प्रातः 11.00 बजे अधोहस्ताक्षरी के कार्यालय में हाजिर होकर अपना एतराज लिखित या मौखिक पेश कर सकता है बसुरत गैरहाजिरी में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 15-05-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील धर्मपुर, जिला मण्डी (हि0प्र0)।

जिला शिमला (हि0प्र0), 35. श्री ओम प्रकाश पुत्र स्व0 श्री भूप राम, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 36. श्री पुष्पा देवी पुत्री स्व0 श्री भूप राम, निवासी गांव चांदी, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 37. श्री सूरज दत्त पुत्र स्व0 श्री रूद्रदत्त, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 38. श्री हीरा नन्द पुत्र स्व0 श्री रूद्रदत्त, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), श्रीमती सुर्दशना पुत्री स्व0 श्री रूद्रदत्त, निवासी बनयाना, डाकघर क्यारटू, तहसील ठियोग, जिला शिमला (हि0प्र0), 40. गोदावरी पुत्री रूद्रदत्त, निवासी नाल, डाकघर क्यारटू, तहसील ठियोग, जिला शिमला (हि0प्र0), 41. श्री ब्रम्हानन्द पुत्र स्व0 श्री दया नन्द, निवासी सीतापुर, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 42. श्री प्रेम लाल पुत्र नारायण दत्त, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 43. श्रीमती हीरा पत्नी देवी दत्त, निवासी गांव देवठी, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 44. श्रीमती चप्पा देवी पत्नी स्व0 श्री देवी राम, निवासी गांव देवठी, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 45. श्रीमती नरवदा पत्नी स्व0 श्री संत राम, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 46. श्रीमती बिमला पुत्री शिव दत्त, निवासी गांव देवठी, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) . प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 38/56, कित्ता 25, मोहाल/मौजा ढली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री मनीष शर्मा पुत्र श्री मदन लाल, निवासी गांव शाली, डाकघर मशोबरा, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 38/56, कित्ता 25, मोहाल/मौजा ढली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है जिसमें मौका तकसीम अमल में लाई जा चुकी है जिसमें प्रतिवादीगणों की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा उक्त सभी प्रतिवादीगणों को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 26-07-2024 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 03-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 53/2020

तारीख मरजुआ : 22-08-2020

तारीख पेशी : 26-07-2024

श्री पूर्ण चन्द पुत्र सुन्दर राम, निवासी गांव संगोई, डाकघर मांगू, तहसील अर्की, जिला सोलन (हि0प्र0)

बनाम

1. श्री राजेन्द्र सिंह पुत्र श्री दीप राम, निवासी गांव बडश, डाकघर ए.जी. शिमला, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्री सुरेन्द्र सिंह पुत्र श्री दीप राम, निवासी गांव पडेची, डाकघर ए.जी. शिमला, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्रीमती कमला देवी पत्नी दीप राम, निवासी गांव बडश, डाकघर ए.जी. शिमला, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्री अमृत सिंह पुत्र नारायण दास, निवासी गांव भालारा, तहसील रोहडू, जिला शिमला (हि0प्र0), 5. श्रीमती सुदेश पुत्री श्री बंसत राम, निवासी कोटी, तहसील कोटखाई, जिला शिमला (हि0प्र0), 6. श्री जय सिंह पुत्र चैखा राम, निवासी तताहर,, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) . प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 240/328, खसरा नं0 91, रकबा तादादी 00-45-83 है0, मोहाल/मौजा बडश, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री पूर्ण चन्द पुत्र सुन्दर राम, निवासी गांव संगोई, डाकघर मांगू, तहसील अर्की, जिला सोलन (हि0प्र0)ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं0 240/328, खसरा नं0 91, रकबा तादादी 00-45-83 है0, मोहाल/मौजा बडश, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है जिसमें प्रतीवादी नं0 2 ता 6 की तामील साधारण तरीके से सम्भव न है।

अतः इश्तहार द्वारा प्रतीवादी नं0 2 ता 6 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 26-07-2024 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 12-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 12 IX / 2024

तारीख मरजुआ : 20-06-2024

तारीख पेशी : 07-08-2024

1. श्री सतीश आनन्द पुत्र श्री राम प्रकाश, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), 2. अशोक आनन्द पुत्र श्री राम प्रकाश, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), 3. गगन आन्नद पुत्र श्री अशोक आन्नद, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), 4. श्री विशाल आन्नद पुत्र श्री सतीश आन्नद, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), (मार्फत मुख्तयार खास) कमलेश कुमार ठाकुर पुत्र श्री मोती राम, निवासी गांव चडौली, डाकघर आन्नदपुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) . प्रार्थी।

बनाम

1. जाट उर्फ निक्का राम पुत्र श्री धनी राम, निवासी गांव व डाकघर शोधी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0),
...प्रतिवादीगण।

श्री सतीश आनन्द पुत्र श्री राम प्रकाश, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), अशोक आनन्द पुत्र श्री राम प्रकाश, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), गगन आनन्द पुत्र श्री अशोक आनन्द, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), श्री विशाल आनन्द पुत्र श्री सतीश आनन्द, निवासी हरि भवन, नजदीक आई.टी.आई., दी माल सोलन, तहसील व जिला सोलन (हि0प्र0), (मार्फत मुख्तयार खास) कमलेश कुमार ठाकुर पुत्र श्री मोती राम, निवासी गांव चडौली, डाकघर आनन्दपुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बरायें जेर धारा 123 के अन्तर्गत भू-विभाजन हेतु अराजी खाता/खतौनी नं0 104/159, खसरा नं0 287, 288, 289, 290, 291, 292, 293, 294, 310 है0, वाका चक उप-महाल शोधी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। कई बार इस अदालत द्वारा समन जारी किये गये परन्तु अदम तामील व प्रार्थी के लापता पता होने के कारण तामील न हो सकी। जिसमें यह प्रतीत होता है कि प्रतिवादीगण जानबूझ कर उपरोक्त मुकद्दमा में पेश न हो रहा है।

अतः अदालत को विश्वास हो चुका है कि उपरोक्त प्रतिवादी नं0 1 की तामील साधारण तरीके से होना मुश्किल है। अतः इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा भू-विभाजन बारे कोई उजर व एतराज हो तो स्वयं या लिखित तौर पर दिनांक 07-08-2024 को प्रातः 10 बजे हाजिर अदालत कोर्ट परिसर चक्कर में आकर अपना एतराज पेश करें, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

**In the Court of Sh. Dharmesh Ramotra (HAS), Sub-Divisional Magistrate, Rohru,
District Shimla (H. P.)**

In the matter of:

Sh. Ashwani s/o Sh. Prem Lal, r/o Village Shekhal, P.O. Dhadi Ghunsa, Tehsil Rohru,
Distt. Shimla (H.P.) ..Applicant.

Versus

General Public

.. Respondent.

Subject.—Application under section 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Ashwani s/o Sh. Prem Lal, r/o Village Shekhal, P.O. Dhadi Ghunsa, Tehsil Rohru, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his son Ayush 08-09-2016 in the records of birth Register of Gram Panchayat Shekhal, Development Block Rohru.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the date of birth of Ayush (08-09-2016) they should appear before the court of undersigned within 30 days from the publication of this notice either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 11th July, 2024.

Seal.

Sd/-
(DHARMESH RAMOTRA, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Vijay Wardhan (IAS), Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of:

Smt. Sarita d/o Sh. Mohan Singh, r/o V.P.O Masli, Sub-Tehsil Jangla, Distt. Shimla (H.P.)
..Applicant.

Versus

General Public . . Respondent.

Subject.—Application under section 13(3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Sarita d/o Sh. Mohan Singh, r/o VPO Masli, Sub-Tehsil Jangla, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself 10-10-1974 in the records of birth Register of Gram Panchayat Masli, Development Block Rohru.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the date of birth of herself (10-10-1974) they should appear before the court of undersigned within 30 days from the publication of this notice either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 18th July, 2024.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
SDM Rohru,
District Shimla (H. P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

1. Sh. Prem Kumar s/o Sh. Yog Raj, aged 33 years, r/o Village Dishti (220), P.O. Sainj, Tehsil Sunni, District Shimla (H.P.).

2. Sufiya d/o Sh. Mumtaj Alam, aged 20 years, r/o Village Sehajpura, P.O. Thana Gorla Kothi, Tehsil Balharia, District Siwan, Bihar A/P Roshan Building, Totu Chowk, Tehsil & District Shimla (H.P.).

Versus

General Public

Subject.—Registration of Marriage u/s 15 of Special Marriage Act, 1954.

Sh. Prem Kumar s/o Sh. Yog Raj, aged 33 years, r/o Village Dishti (220), P.O. Sainj, Tehsil Sunni, District Shimla (H.P.) and Sufiya d/o Sh. Mumtaj Alam, aged 20 years, r/o Village Sehajpura, P.O. Thana Gorla Kothi, Tehsil Balharia, District Siwan, Bihar A/P Roshan Building, Totu Chowk, Tehsil & District Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 17-10-2023 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/ Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before the court of undersigned on or before 14-08-2024. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 15 July, 2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Shimla (Rural).*

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H. P.)**

Sh. Rambir Singh s/o Sh. Durga Singh r/o H.No. 543, Type-4, Sector-3, R.K Puram, South West Delhi-110 022.

Versus

General Public

. . Respondent.

Whereas, Sh. Rambir Singh s/o Sh. Durga Singh r/o H.No. 543, Type-4, Sector-3, R.K Puram, South West Delhi-110 022 has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of

birth of his daughter namely Pratibha d/o Sh. Rambir Singh in the records of Registrar, Birth and Death in Gram Panchayat Jalel, Shimla (H.P.)

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Pratibha	daughter	15-03-1994

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the records of Registrar, Birth and Death in Gram Panchayat Jalel, Shimla (H.P.) may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 23-07-2024 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla(R), District Shimla (H.P.).*

**In the Court of Sh. Vijay Wardhan (IAS), Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

1. Sh. Ajeet Kumar s/o Late Sh. Banka Ram r/o Village Jagoti, P.O. Kaloti, Tehsil Chirgaon, Distt. Shimla (H.P.) age 35 years.
2. Abhilasha d/o Sh. Uttam Chand, Village Jara, P.O. Seema, Tehsil Rohru, Distt. Shimla (H.P.) age 30 years

..Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996.

Whereas, the above named applicants have made an application of marriage under H.P. Registration of Marriage Act, 1996 alongwith affidavit stating therein that they have solemnized their marriage on 29-05-2023 at Village Jara, P.O. Seema, Tehsil Rohru, Distt. Shimla (H.P.) but this marriage has not been entered in the records of the Gram Panchayat Diswani, Development Block Chhohara, Distt. Shimla (H.P.) and whereas the applicants have prayed that necessary order for the registration of their marriage.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding the registration of the marriage of above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 18th day of July, 2024.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
SDM Rohru,
District Shimla (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No. : 17 /2024

Date of Instt. :11-06-2024

Date of Decision : 10-07-2024

Smt. Krishna Devi w/o Sh. Hari Ram, r/o Village Bagga, P.O. Darlaghat, Tehsil Arki,
District Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Regarding delayed registration of Birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Smt. Krishna Devi w/o Sh. Hari Ram, r/o Village Bagga, P.O. Darlaghat, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her daughter Smt. Kaushalya Devi was born on 03-02-1974 at Village Bagga, P.O. Darlaghat, but her birth has not been entered in the records of Gram Panchayat Darla, Tehsil Arki, District Solan (H.P.) as per the non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darla, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Kaushalya Devi, may submit their objections in writing to this office on or before 10-07-2024 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 11th day of June, 2024.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H P.).

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan (H.P.)

Case No. : 13 /2024

Date of Instt. :11-07-2024

Date of Decision : 12-08-2024

Sh. Gulab Singh s/o Sh. Phatu Ram, r/o Village Sandhog, P.O. Nayagram, Tehsil Kasauli,
District Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Gulab Singh s/o Sh. Phatu Ram, r/o Village Sandhog, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter namely Rupi Devi was born on 09-06-1983 at Village Sandhog, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Banasar, Tehsil Kasauli within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth and Death Registration, Gram Panchayat Banasar, Tehsil Kasauli for entering the same in the Birth and Death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed birth of Smt. Rupi Devi d/o Sh. Gulab Singh, may submit their objections in writing in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H P.).*

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan (H.P.)

Case No. : 12 /2024

Date of Instt. :11-07-2024

Date of Decision : 12-08-2024

Sh. Ajay Kumar Chauhan s/o Sh. Amar Chand, r/o Village Dhar Ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) *..Applicant.*

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Ajay Kumar Chauhan s/o Sh. Amar Chand, r/o Village Dhar Ki Ber, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his birth on 03-06-1976 at Village Dhar Ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Dharampur, Tehsil Kasauli within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth and Death Registration, Gram Panchayat Dharampur, Tehsil Kasauli for entering the same in the Birth and Death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Ajay Kumar Chauhan s/o

Sh. Amar Chand may file their objections in writing in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan (H.P.)

Case No. : 14 /2024

Date of Instt. :11-07-2024

Date of Decision : 12-08-2024

Smt. Raksha Devi d/o Sh. Sobha Ram, r/o Village Sanawar, P.O. Sanawar, Tehsil Kasauli,
District Solan (H.P.) ..*Applicant.*

Versus

General Public

..*Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Raksha Devi d/o Sh. Sobha Ram, r/o Village Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 16-01-1960 at Village Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Kasauli Garkhal, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth and Death Registration, Gram Panchayat Kasauli Garkhal, Tehsil Kasauli for entering the same in the Birth and Death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Raksha Devi d/o Sh. Sobha Ram, may submit their objections in writing in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan (H.P.)

Case No. : 11 /2024

Date of Instt. :11-07-2024

Date of Decision : 12-08-2024

Smt. Yog Dei alias Yogita d/o Sh. Tula Ram, r/o Village Mundru, P.O. Jubbar, Tehsil Kasauli, District Solan (H.P.) ..*Applicant.*

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Yog Dei alias Yogita d/o Sh. Tula Ram, r/o Village Mundru, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 24-05-1972 at Village Mundru, P.O. Jubbar, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Chamian, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth and Death Registration, Gram Panchayat Chamian, Tehsil Kasauli for entering the same in the Birth and Death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Yog Dei alias Yogita d/o Sh. Tula Ram, may submit their objections in writing in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).*

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan (H.P.)

Case No. : 10 /2024

Date of Instt. : 11-07-2024

Date of Decision : 12-08-2024

Smt. Usha d/o Late Sh. Nek Ram Sharma, r/o Village Bandehra, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) *..Applicant.*

Versus

General Public

..Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Usha d/o Late Sh. Nek Ram Sharma, r/o Village Bandehra, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 01-01-1976 at Servants Quarter of The Lawrence School, Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Garkhal, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth and Death Registration, Gram Panchayat Garkhal, Tehsil Kasauli for entering the same in the Birth and Death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Usha d/o Sh. Nek Ram Sharma, may submit their objections in writing in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
Executive Magistrate (Tehsildar),
Kasauli, District Solan (H.P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No. : 21 /2024

Date of Instt. :15-07-2024

Date of Decision : 14-08-2024

Smt. Parwati Devi d/o Sh. Mathu Ram, r/o Village Brayali, P.O. Darla, Tehsil Arki, District Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Regarding delayed registration of Death event under section 13(3) of the Birth and Death Registration Act, 1969.

Smt. Parwati Devi d/o Sh. Mathu Ram, r/o Village Brayali, P.O. Darla, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her daughter Late Reeta Devi was expired on 16-09-2009 at Village Brayali, P.O. Darla, but her death has not been entered in the records of Gram Panchayat Darla, Tehsil Arki, District Solan (H.P.) as per the non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darla, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed death in respect of Late Reeta Devi, may file their objections in writing to this office on or before 14-08-2024 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 15th day of July, 2024.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Pritam Ghale s/o Mr. Puran Bahadur Ghale, r/o Village Chitwan, Jutpani, Kalika-7, Distt. Dhading, Nepal and presently residing at Tulsika Bhawan, Near Rajgarh Road,

Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Baby d/o Mr. Ram Bahadur, r/o Ashok Bhawan, Mall Road Solan, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 15-05-2024 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Pritam Ghale s/o Mr. Puran Bahadur Ghale, r/o Village Chitwan, Jutpani, Kalika-7, Distt. Dhading, Nepal and presently residing at Tulsika Bhawan, Near Rajgarh Road, Solan, Tehsil and Distt. Solan (H.P.) and Mrs. Baby d/o Mr. Ram Bahadur, r/o Ashok Bhawan, Mall Road Solan, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 15th day of July, 2024.

Seal.

Sd/-
(DR. POONAM, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Sahil Verma s/o Mr. Pawan Kumar Verma, r/o H.No. 356 XG, X Block, Near Kali Mata Mandir, Rishi Nagar, Haibowal Khurd, Ludhiana, Punjab and Mrs. Pooja d/o Mr. Rajender Kumar, r/o Village Kawgari, P.O. Shamti, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 04-12-2022 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Sahil Verma s/o Mr. Pawan Kumar Verma, r/o H.No. 356 XG, X Block, Near Kali Mata Mandir, Rishi Nagar, Haibowal Khurd, Ludhiana, Punjab and Mrs. Pooja d/o Mr. Rajender Kumar, r/o Village Kawgari, P.O. Shamti, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 15th day of July, 2024.

Seal.

Sd/-
(DR. POONAM, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Nayan Tamang s/o Mr. Devi Ram, r/o Shiwalik Niwas, Bagar, Tehsil and District Solan (H.P.) and Mrs. Prem Kumari d/o Mr. Ram Bahadur, r/o Sughandha Apartments, South Enclave, Bye Pass, Solan, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 27-09-2022 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Nayan Tamang s/o Mr. Devi Ram, r/o Shiwalik Niwas, Bagar, Tehsil and District Solan (H.P.) and Mrs. Prem Kumari d/o Mr. Ram Bahadur, r/o Sughandha Apartments, South Enclave, Bye Pass, Solan, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 09th day of July, 2024.

Seal.

Sd/-
(DR. POONAM, HPAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

CHANGE OF NAME

I, Urmila Devi w/o Gurmail Singh, r/o Ward No. 8, Village Dhakru Majra, Tehsil Baddi, Distt. Solan (H.P.)-173 205 have changed my name to Urmila Gurmail Chaudhary from Urmila Devi. In future, I will be known as Urmila Gurmail Chaudhary. Make all relevant notes.

URMILA DEVI
*w/o Gurmail Singh,
r/o Ward No. 8, Village Dhakru Majra,
Tehsil Baddi, Distt. Solan (H.P.).*

CHANGE OF NAME

I, Nisha Devi w/o Sh. Dhani Ram, r/o Village and P.O. Ghanagughat, Tehsil Arki, District Solan (H.P.)-171 102 solemnly affirm and declare that in my Matriculation Certificate my name is written as Nisha Devi and in my Aadhar Card written as Dhisha Devi which is incorrect. Both names Nisha Devi and Dhisha Devi are of one and same person. My correct name is Nisha Devi and same may entered in my Aadhar Card.

NISHA DEVI
*w/o Sh. Dhani Ram,
r/o Village and P.O. Ghanagughat,
Tehsil Arki, District Solan (H.P.).*

CHANGE OF NAME

I, Prem Lata w/o Sh. Bhagat Ram, r/o Village Ser Galotiya, P.O. Danoghat, Tehsil Arki, District Solan (H.P.) solemnly affirm and declare that in my Aadhar Card 9786 2605 8166 my name is wrongly mentioned/spelled as Lata w/o Sh. Bhagat Ram and in my Pan Card my name is mentioned as Prem Lata which is correct. That Prem Lata and Lata are one and same person.

PREM LATA
w/o Sh. Bhagat Ram,
r/o Village Ser Galotiya, P.O. Danoghat,
Tehsil Arki, District Solan (H.P.).

CHANGE OF NAME

I, Sangeeta w/o Hira Singh aged about 60 years, r/o Village Dantana, P.O. Kaleend, Tehsil Theog, Distt. Shimla (H.P.) declare that I have changed my name from Geeta Devi (previous name) to Sangeeta (new name). All concerned may note please.

SANGEETA
w/o Hira Singh,
r/o Village Dantana, P.O. Kaleend,
Tehsil Theog, Distt. Shimla (H.P.).

नाम परिवर्तन

मैं, देवी राम पुत्र श्री घरु राम आयु 60 वर्ष, निवासी सेरटी, डाकघर मालत, तहसील कुपवी, जिला शिमला (हि0प्र0) ब्यान करता हूं कि पंचायत रिकॉर्ड में मेरा नाम गलती से देविया राम दर्ज है जबकी सर्विस रिकॉर्ड में मेरा नाम देवी राम दर्ज है। इसे पंचायत रिकॉर्ड में भी दुरुस्त कर देवी राम किया जाए।

देवी राम
पुत्र श्री घरु राम,
निवासी सेरटी, डाकघर मालत,
तहसील कुपवी, जिला शिमला (हि0प्र0)।

